BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A. NO. 142/2024

IN

O.A. NO. 458 OF 2022

IN THE MATTER OF:

SHESHAN TYAGI …………APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS ……..RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 07.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE INSPECTION REPORT DT. 04.04.2025 ATTACHED HEREWITH AS ANNEXURE A-1	

3.	**COPY OF THE INSPECTION REPORT ANNEXED HEREWITH AS ANNEXURE A-2.**	
4.	**COPY OF THE NOTICE DT. 01.04.2025 ANNEXED HEREWITH AS ANNEXURE A-3.**	
5.	**COPY OF THE LETTER DT. 17.04.2025 AND INSPECTION REPORT DT. 16.04.2025 ANNEXED HEREWITH AS ANNEXURE A-4**	
6.	**COPY OF THE LETTER DT. 23.04.2025 ANNEXED HEREWITH AS ANNEXURE A-5.**	
7.	**COPY OF THE LETTER DT. 21 ,04.2025 ANNEXED HEREWITH AS ANNEXURE A-6**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 24.04.2025

PLACE: GHAZIABAD

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A. NO. 142/2024

IN

O.A. NO. 458 OF 2022

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

IN THE MATTER OF:

SHESHAN TYAGI ....**APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & OTHERS ....**RESPONDENT(s)**

RESPONSE ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 07.03.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI

I, Deepak Meena aged about 38 years S/o R. C. Meena, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad, Uttar Pradesh, do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present report.

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

24 APR 2025

2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That the present matter was last listed for hearing on 07.03.2025, wherein the Hon'ble Tribunal directed as under:

"3. In the course of hearing, the applicant has joined through mobile phone call and admitted that the chimney has been installed and the height of chimney has also been raised and his grievance qua the same is thereby appropriately remediated. However, the applicant has raised the grievances that the Project Proponent is extracting groundwater and has also not provided any STP and is discharging the domestic sewage in the storm water drain.

4. This Tribunal has taken suo moto cognizance on the basis of the letter petition sent by the applicant. In view of the averments made in the application as well as in the course of the hearing, we consider it necessary to have the response of the (1) State of Uttar Pradesh through Secretary, Environment; (2) District Magistrate, Ghaziabad; (3) Uttar Pradesh Pollution Control Board; (4) Commissioner, Municipal Corporation, Ghaziabad; (5) U.P. State Ground Water Authority and (6) Project Proponent-M/s. M R Proview Realtech Pvt Ltd.-Developer of Officer's

NOTARY ★ Sandeep Sharma Reg. No. 1186/98 ★ GOVT. OF INDIA

24 APR 2025

City 2, Raj Nagar Extension, Ghaziabad who are impleaded as respondents no. 1 to 6.

8. Notice be served on respondent no. 6 through the District Magistrate, Ghaziabad and for this purpose notice issued to respondent no. 6 be sent to the District Magistrate, Ghaziabad by E-mail for getting service of the same effected on respondent no. 6 and sending his report in this regard. 9. List on 25.04.2025 for further consideration."

4. That in compliance with the aforementioned order, the notice to the Project Proponent i.e. Respondent No. 6, was duly served from the office of the Deponent on 15.04.2025. The proof of service has already been filed before this Hon'ble Tribunal.

5. Further, in compliance of the aforementioned order, the response on behalf of District Magistrate, Ghaziabad is herein as under.

6. That it is germane to mention that the deponent is actively coordinating with the concerned departments with respect to the issues in the present matter. That the obtained reports from concerned departments are herein as under.

I. **REPORT OF UTTAR PRADESH POLLUTION CONTROL BOARD**

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

24 APR 2025

7. The UPPCB officials conducted an inspection of the said site on 04.04.2025.

A copy of the Inspection Report dated 04.04.2025 is annexed herewith as **ANNEXURE A-1.**

The key observations from the report are summarized below:

- The said site is a group housing development project on a plot of 26,775.31 sq. meters with a built-up area of 1,31,011.84 sq. meters, comprising 1100 multi-storey flats and commercial spaces.
- The UPPCB had granted a Consent to Establish (CTE) to the Project Proponent on 29.05.2013, subject to specific conditions. However, the Project Proponent has not yet submitted a compliance report detailing adherence to these conditions.
- That an application for Consent to Operate (CCA) under the Air Act, 1981, and the Water Act, 1974, was submitted by the Project Proponent on 27.02.2025. This application indicated an estimated domestic effluent generation of 408 KLD. The said application has been rejected by the Board.
- No water flow meter was found installed at the site to monitor the actual effluent discharge, impeding proper monitoring and accountability of effluent management. Consequently, the actual discharge volume could not be determined.

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

24 APR 2025

- Condition No. 08 of the CTE dated 29.05.2013 mandated the construction of a 500 KLD capacity STP. During the inspection, the Project Proponent stated that only a 250 KLD capacity STP is under construction and is expected to be operational by July 2025. No concrete, time-bound action plan for the full 500 KLD STP was provided, indicating non-compliance with the CTE condition.
- At the time of inspection, domestic effluent from the project was observed to be discharged into the public sewer line laid by the Ghaziabad Development Authority (GDA). This sewer line is connected to the Common Sewage Treatment Plant (CSTP) at Morti, which has a capacity of 56 MLD. Analysis of the treated effluent from the 56 MLD STP by UPPCB showed parameters within prescribed norms. Thus, while the in-house 500 KLD STP is pending, the sewage is currently treated at the GDA's CSTP.
- The UPPCB, vide its letter dated 28.02.2025, imposed an environmental compensation of Rs. 65,70,000/- (Rupees Sixty-Five Lakh Seventy Thousand only) on the Project Proponent. As of the date of the UPPCB's report, no information or proof of payment of this compensation had been provided.
- That subsequent to the inspection, the UPPCB has written a letter dated 09.04.2025 to the Project Proponent, directing them to:

NOTARY
Sandeep Sharma
Reg. No. 1186/98
GOVT. OF INDIA
24 APR 2025

i. Furnish a time-bound action plan for the installation and commissioning of the full 500 KLD STP, including a monitoring mechanism for effluent discharge.

ii. Immediately install a functional flow meter to measure and report the daily volume of domestic wastewater generated.

iii. Submit proof of payment or a justification for the non-payment of the imposed environmental compensation.

iv. Submit a response to the letter within one week of receipt.

The response to the UPPCB's letter dated 09.04.2025 is still awaited from the Project Proponent.

II. REPORT OF U.P. STATE GROUND WATER AUTHORITY:

8. That the officials from the U.P. State Ground Water Authority conducted a physical inspection of the site in the presence of Mr. Suryakant R Sharma (Manager) of the Project Proponent to verify the grievances related to groundwater extraction.

A copy of the site inspection report along with photographs is annexed herewith as **ANNEXURE A-2.**

The key findings of the said report are as under:

- The project comprises a high-rise society with 858 apartments and 31 individual double-storied houses. Only 58 apartments were found to be unoccupied.

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

24 APR 2025

- The inspection revealed the presence of three existing borewells and one new borewell under drilling at the site.
- A total of five rooftop rainwater harvesting structures were observed at the site.
- That the inspecting officer during the inspection directed the Project Proponent to ensure the cleaning of all rainwater harvesting structures before and after the monsoon season for effective rainwater recharge.
- That based on the Ministry of Housing and Urban Affairs' benchmark of 135 liters per capita per day (LPCD) for urban water supply in housing societies (assuming an average of 5 people per apartment), and considering the reported occupancy, the Project Proponent is estimated to be abstracting approximately 582 KLD of groundwater, which appears to be without the necessary NOC.
- That further, the U.P. Ground Water Authority issued a notice dated 01.04.2025 to the Project Proponent for the alleged illegal abstraction of groundwater. The Project Proponent was directed to obtain the necessary No Objection Certificate (NOC) and submit relevant documents within 30 days from the date of the notice. No response has been received from the Project Proponent to this notice as of date. A copy of the notice dated 01.04.2025 is annexed herewith as **ANNEXURE A-3**.

NOTARY ★ Sandeep Sharma Regd. No. 186/98 ★ GOVT. OF INDIA

24 APR 2025

III. REPORT OF NAGAR NIGAM, GHAZIABAD:

9. That the Nagar Nigam, Ghaziabad, vide its letter dated 17.04.2025 addressed to the Additional District Magistrate, enclosed an inspection report dated 16.04.2025.

   A copy of the letter dated 17.04.2025 and the inspection report dated 16.04.2025 is annexed herewith as **ANNEXURE A-4**.

10. The said report states that the inspection of the said site was conducted by the Junior Engineer (Water), City Zone-II, on 16.04.2025. That as per the said inspection the following observations were made:

    - The sewer line connection for M/s M.R. Proview Realtech Pvt. Ltd., Developer of Officer's City 2, Raj Nagar Extension, Ghaziabad, was established by the Ghaziabad Development Authority (GDA) on 30.03.2019.
    - For the water supply, the Project Proponent has installed two private submersible tube wells for which they do not possess any No Objection Certificate (NOC). This information was obtained during the site visit.
    - The aforementioned group housing project falls under the jurisdiction of the Ghaziabad Development Authority (GDA) and has not yet been handed over to the Municipal Corporation,

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

24 APR 2025

Ghaziabad. Therefore, the Nagar Nigam opined that necessary action in this matter should be taken by the Ghaziabad Development Authority.

11. That taking cognizance of the report submitted by the Nagar Nigam, Ghaziabad, and the assertion that the project falls under the jurisdiction of the Ghaziabad Development Authority (GDA), the deponent has written a letter dt. 23.04.2025 to the Ghaziabad Development Authority, directing them to take further necessary actions.

    A copy of the letter dt. 23.04.2025 is annexed herewith as **ANNEXURE A-5.**

12. That further, in light of the environmental compensation of Rs. 65,70,000/- imposed by the UPPCB on the Project Proponent vide their letter dated 28.02.2025, the Deponent vide letter dt. 21.04.2025 to the ADM F/C, Ghaziabad, directing them to immediately recover the said environmental compensation without any further delay.

    A copy of the letter dt. 21.04.2025 is annexed herewith as **ANNEXURE A-6.**

NOTARY Sandeep Sharma Reg. No. 186/98 GOVT. OF INDIA

24 APR 2025

13. That the deponent is committed to ensuring environmental compliance and is actively coordinating with all concerned departments to address the issues raised in this Hon'ble Tribunal.

14. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

15. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

DEPONENT

NOTARY
Sandeep Sharma
Reg. No. 1186/98
GOVT. OF INDIA

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

24 APR 2025

VERIFICATION

Verified at Ghaziabad on this 24 day of April, 2025, that the contents of the above affidavit from paragraphs 1 to 15 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Sandeep Sharma
Reg. No. 1186/98
GOVT. OF INDIA

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

24 APR 2025

Annexure-A-1

मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0, खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0, ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 संख्या 142/2024 इन ओ0ए0 संख्या 458/2022 में पारित आदेश दिनांक 07.03.2025 के अनुपालन के सम्बन्ध में स्थल निरीक्षण आख्या।

मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0, खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0, ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 संख्या 142/2024 इन ओ0ए0 संख्या 458/2022 शेषन त्यागी बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 07.03.2025 के मुख्य अंश निम्नवत् है:–

"...........3. In the course of hearing, the applicant has joined through mobile phone call and admitted that the chimney has been installed and the height of chimney has also been raised and his grievance qua the same is thereby appropriately remediated. However, the applicant has raised the grievances that the Project Proponent is extracting groundwater and has also not provided any STP and is discharging the domestic sewage in the storm water drain.

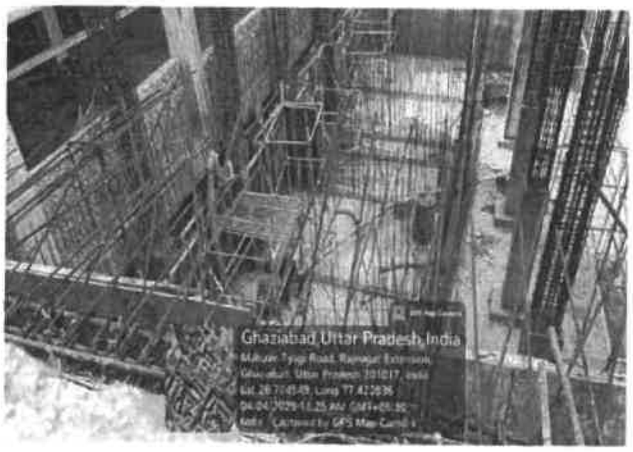
4. This Tribunal has taken suo moto cognizance on the basis of the letter petition sent by the applicant. In view of the averments made in the application as well as in the course of the hearing, we consider it necessary to have the response of the (1) State of Uttar Pradesh through Secretary, Environment; (2) District Magistrate, Ghaziabad; (3) Uttar Pradesh Pollution Control Board; (4) Commissioner, Municipal Corporation, Ghaziabad; (5) U.P. State Ground Water Authority and (6) Project Proponent-M/s. M R Proview Realtech Pvt Ltd.-Developer of Officer's City 2, Raj Nagar Extension, Ghaziabad who are impleaded as respondents no. 1 to 6........"

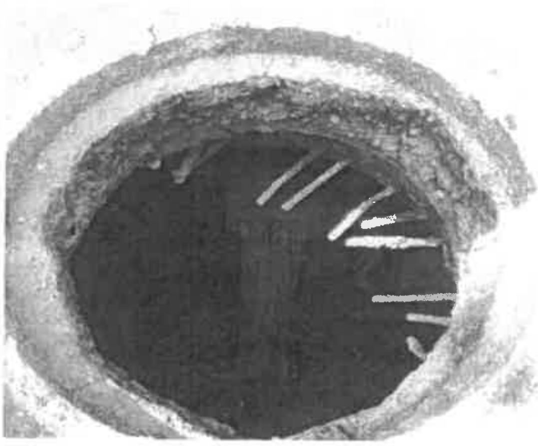
उक्त आदेश में अनुपालन अधोहस्ताक्षरी द्वारा दिनांक 04.04.2025 को ग्रुप हाउसिंग परियोजना मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0 (आफिसर सिटी–2) स्थलीय निरीक्षण किया गया। निरीक्षण के समय परियोजना प्रतिनिधि के रूप में श्री सूर्यकान्त शर्मा, प्रोजेक्ट मैनेजर उपस्थित थे। निरीक्षण आख्या निम्नवत् है:–

1. उक्त परियोजना एक ग्रुप हाउसिंग परियोजना है, जिसका प्लाट एरिया 26775.31 वर्गमी0 तथा बिल्टअप एरिया 1,31,011.84 वर्गमी0 है, जिसके अन्तर्गत 1100 मल्टीस्टोरी फ्लैटस एवं कामर्शियल दुकाने आदि स्थित है।
2. कार्यालय अभिलेखानुसार परियोजना की स्थापना हेतु राज्य बोर्ड के पत्र संख्या एफ–24999/सी–1/एन0ओ0सी0/जी–793/2013 दिनांक 29.05.2013 द्वारा अनापत्ति प्रमाण पत्र निर्गत किया गया है, जिसमें निहित शर्तो की अनुपालन आख्या इस कार्यालय में अप्राप्त है।
3. परियोजना द्वारा सहमति जल एवं वायु आवेदन दिनांक 27.02.2025 को किया गया है, जो कि वर्तमान में विचाराधीन है।
4. परियोजना द्वारा प्रेषित सहमति जल एवं वायु आवेदन के अनुसार परियोजना से जनित कुल घरेलू उत्प्रवाह की मात्रा 408.0 के0एल0डी0 है, किन्तु उक्त उत्प्रवाह के मापन हेतु कोई वाटर फ्लोमीटर स्थापित नही है।
5. परियोजना को निर्गत अनापत्ति प्रमाण पत्र दिनांक 29.05.2013 की शर्त संख्या 08 के अनुसार परियोजना द्वारा प्रस्तुत प्रस्ताव के अनुसार 500 के0एल0डी0 क्षमता के एस0टी0पी0 की स्थापना किये जाने की शर्त के साथ अनापत्ति प्रमाण पत्र निर्गत किया गया है, किन्तु निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में परियोजना में कुल 250.0 के0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण कार्य प्रगति पर है, जिसे माह जुलाई 2025 तक पूर्ण करते हुये संचालित किया जाना प्रस्तावित है, किन्तु इस सम्बन्ध में कोई समयबद्ध कियावन्यन कार्यक्रम प्रस्तुत नही किया गया है।

Anshul_A2024

6. निरीक्षण के समय पाया गया कि परियोजना से जनित घरेलू उत्प्रवाह को गाजियाबाद विकास प्राधिकरण द्वारा स्थापित पब्लिक सीवर लाईन में निस्तारित किया जाता है, जो कॉमन एस0टी0पी0 56 एम0एल0डी0 मोरटी के माध्यम से शुद्धिकृत कर अन्ततः हिण्डन नदी में निस्तारित किया जाता है। इस सम्बन्ध में परियोजना को गाजियाबाद विकास प्राधिकरण, गाजियाबाद द्वारा प्रदत्त सीवर कनेक्शन अनुमति की छायाप्रति संलग्न है।
7. निरीक्षण के समय परियोजना द्वारा घरेलू उत्प्रवाह को स्ट्रोम वाटर ड्रेन में निस्तारित करने की पुष्टि नही पायी गयी। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है:—





8. निरीक्षण के समय परियोजना से जनित उत्प्रवाह का नमूना एकत्र कर क्षेत्रीय कार्यालय की प्रयोगशाला, गाजियाबाद में विश्लेषण हेतु जमा किया गया। विश्लेषण आख्या संलग्न है।
9. बोर्ड मुख्यालय के पत्र संख्या एच–24908/सी–1/सा0–1054/प0क्ष0/2025 दिनांक 28.02.2025 द्वारा परियोजना के विरूद्ध रू0 65,70,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया गया है, जिसको जमा किये जाने के सम्बन्ध में कोई सूचना इस कार्यालय में अप्राप्त है।

उपरोक्तानुसार निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Anshul

(अंशुल शर्मा)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Anshul_A2024

REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD
INS-2,SECTOR-16,VASUNDHARA,GHAZIABAD-201012, Phone: 0120-2883720

Certificate
No. TC-9573

TEST REPORT: WATER LABORATORY(WASTE WATER)

Customer/Unit Name & Address	M/S M.R. Proview Real tech Ltd (Office City-2) Village -Noor Nagar Rajnagar Ext Gzb	ULR No. TC957325000000	
		Report No.	UPPCB/GZB/WW/04/25/24
		Report issue Date (dd/mm/yyyy)	
		Customer Ref. No:	
		Any other information	

Quantity:	2 Litre	Sample Receiving Date:	04.04.25
Batch No.	UPPCB/GZB/WW/04/25	Date of Analysis Started:	05.04.25
Laboratory Code:	UPPCB/GZB/WW/04	Date of Completion of Analysis:	09.04.25
Sample Type:	Grab	Date of Sampling:	04.04.25
Sampling Location :	Final Outlet of Project		
Sample collected by			

Method of Analysis-, APHA,AWWA,WEF, 23 Edition, IS 3025 (Part-44) for BOD
Method of Sampling- Standard Methods for the Examination of Water and Wastewater; APHA, AWWA, and WEF, Ed24', 2023

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result	Test Method
1.	pH at 25°C	5.5-9.0	-	7.8	4500 H+ B Electrometric Method
2.	Total Suspended Solids	100.0	mg/L	184.0	2540 D Total Suspended Solids dried at 103-105°C
3.	Total Dissolved Solids	-	mg/L	2400.0	2540 C Total Dissolved Solids dried at 180°C
4.	Total Solids	-	mg/L	2584.0	2540 B Total Solids dried at 103-105°C
5.	B.O.D	30.0	mg/L	200.0	3 days 27°C IS 3025 (Part 44): 1993 Bio Chemical Oxygen Demand
6.	COD	250.0	mg/L	450.0	5220 B Open Reflux Method

Analysed By

(L.A/J.R.F)

Reviewed By

(A.S.O/Q.M)

Authorized Signatory

(Regional Officer/Technical Manager)

Note: 1. The result in the Test Report relate only to the items tested.2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

********************************END OF REPORT******************************

REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD

INS-2,SECTOR-16,VASUNDHARA,GHAZIABAD-201012, Phone: 0120-2883720

TEST REPORT: WATER LABORATORY(WASTE WATER)

Customer/Unit Name & Address	M/S-M.R. Proview Realtech Ltd. (Officer city-2) Village-Noornagar, Rajnagar, Extn, Gzb.	Report Date (dd/mm/yyyy)	09.04.2025
Laboratory Code:	UPPCB/GRB/WW/04/25/241	Sample Receiving Date:	04.04.2025
		Date of Analysis Started:	05.04.2025
Sampling Location:	Final Outlet of Project	Date of Completion of Analysis:	09.04.2025
Sampling Method:		Date of Sampling :	04.04.2025
Sample collected by:	Mr. Anshul Sharma, A.E.E		

Method of Analysis- , APHA, AWWA, WEF, 23 Edition

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result
1.	Odour	Odourless	-	/
2.	Oil & Grease	10	mg/l	
3.	METALS			
i.	Chromium (Hexavalent) (Cr+6)	0.1	mg/l	/
ii.	Total Chromium (Cr)	2.0	mg/l	/
iii.	Zinc (as Zn)	5.0	mg/l	
iv.	Nickel (as Ni)	3.0	mg/l	
v.	Iron (as Fe)	3.0	mg/l	
vi.	Copper (as Cu)	3.0	mg/l	
vii.	Cobalt (as Co)	3.0	mg/l	
viii.	Cadmium (as Cd)	2.0	mg/l	
ix.	Phosphate (PO_4-)	5.0	mg/l	
x.	Nitrate-Nitrogen (NO_3-N)	10.0	mg/l	
xi.	Ammonical-Nitrogren (NH_4-N)	50.0	mg/l	
4.	Specific Parameters Total Coliform Fecal Coliform		MPN/100 mL	22×10⁴ 14×10⁴
5.	Remarks			

Analysed By - ....

(S.A)/(J.R.F)

Reviewed By: ....

(S.O/A.S.O/Quality Manager)

Authorized Signatory: ....

(Regional Officer/Technical Manager)

Note: 1. The result in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

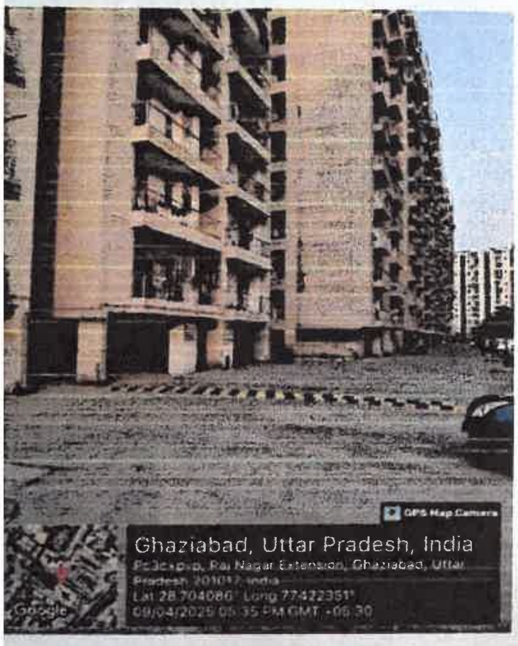
Annexure A-2

Annexure - 4 12

INSPECTION REPORT OF M/s M.R. PROVIEW REALTECH PVT. LTD. – DEVELOPERS OF OFFICERS'S CITY-2, RAJ NAGAR EXTENSION, GHAZIABAD ON 09.04.2025

A physical inspection was conducted to verify the grievances related to Respondent 05- U.P. STATE OUNDWATER AUTHORITY that the Project proponent/Respondent no. 06- M/s M.R. PROVIEW REALTECH T. LTD.- DEVELOPERS OF OFFICERS'S CITY-2, RAJ NAGAR EXTENSION, GHAZIABAD by the nominated resentative of Respondent 05 i.e. the undersigned Nodal officer, District Groundwater Management uncil, Ghaziabad on 09.04.2025 in the presence of Mr. Suryakant Sharma (Manager).

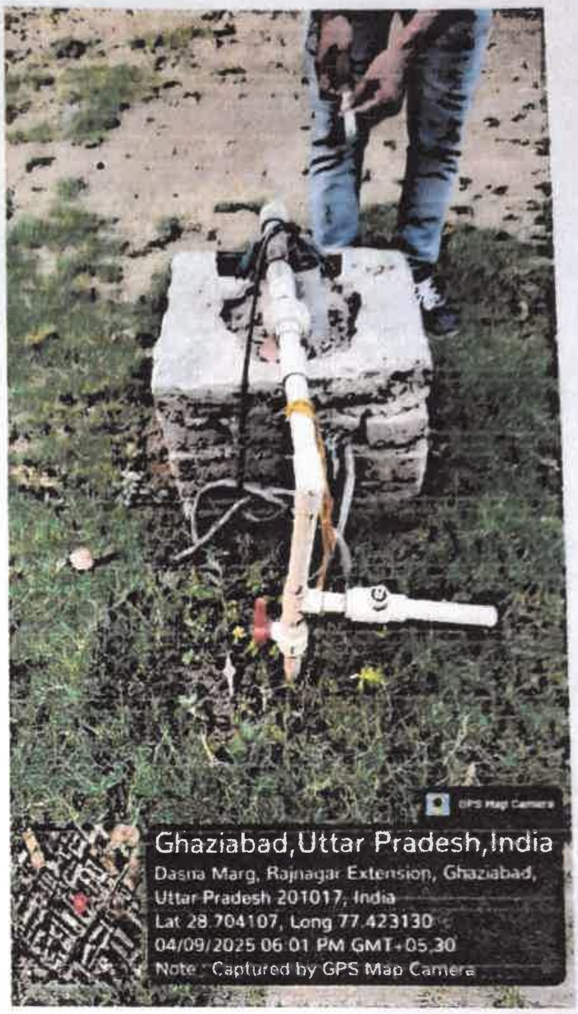
On site verification shows that the above-mentioned project proponent has developed a high-rise iety with 858 apartments and 31 individual double storied houses, out of which around 800 rtments and all 31 individual houses were occupied by residents and remaining 58 apartments were ccupied at the time as informed by Mr. Suryakant Sharma.



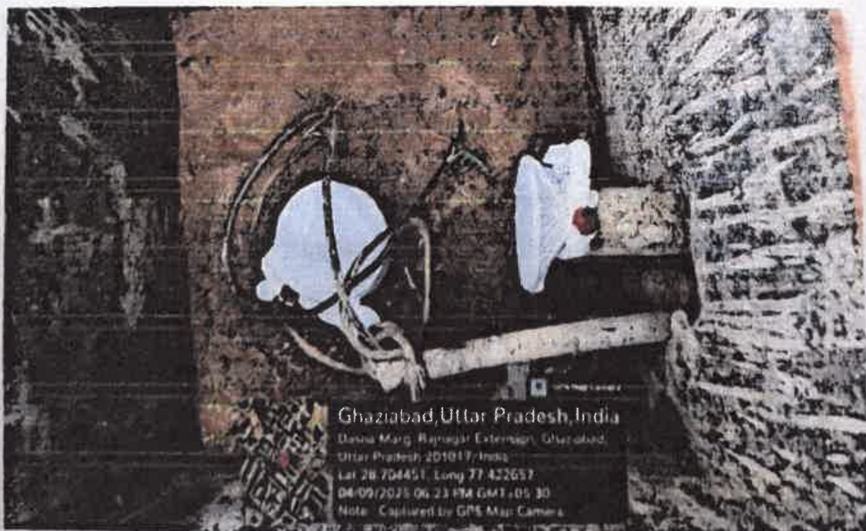
A total of 03 borewells were found at the site, the details of which are as flows-

1. Borewell 1- Near garbage collection area. No flowmeter installed. Diameter of housing pipe is 06 inches.
2. Borewell 2- In kids play park. No flowmeter installed. Diameter of housing pipe is 04 inches.
3. Borewell 3- Next to park area. **Non-functional abandoned borewell.** Diameter of housing pipe is 06 inches. It is to be noted that the non-functional abandoned borewell was fully covered within concrete chamber but was still sealed citing security reasons at the time of inspection.
4. Another borewell was being drilled next to the non functional borewell- 3 onsite at the time of inspection which was suspended by the nodal officer.

Borewell- 1



Borewell- 2



Abandoned Borewell- 3

New Borewell being drilled

A total of 05 roof top rain water harvesting structures were also present on site.

1. RWH 1- At the entry gate.
2. RWH 2- Near borewell 1.
3. RWH 3- Near kids' park.
4. RWH 4- Near individual plots.
5. RWH 5- At the exit gate.

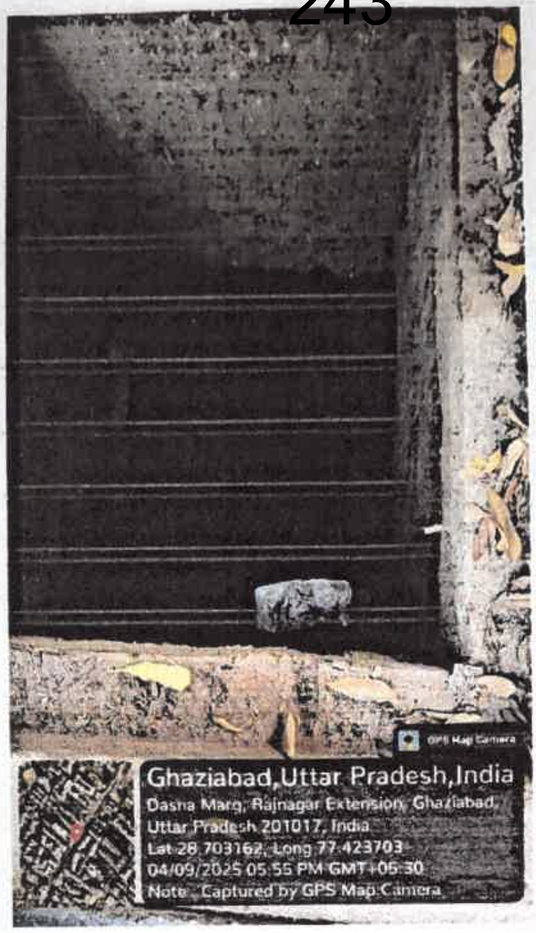
ll the Rain water harvesting structures were directed to be cleaned pre and post monsoon season to nsure proper recharge of rainwater. **(photographs attached below)**

GPS Map Camera
Ghaziabad,Uttar Pradesh,India
Dasna Marg, Rajnagar Extension, Ghaziabad,
Uttar Pradesh 201017, India
Lat 28.704174, Long 77.422165
04/09/2025 05:50 PM GMT+05:30
Note : Captured by GPS Map Camera

GPS Map Camera
Ghaziabad,Uttar Pradesh,India
Dasna Marg, Rajnagar Extension, Ghaziabad,
Uttar Pradesh 201017, India
Lat 28.703546, Long 77.423728
04/09/2025 05:59 PM GMT+05:30
Note : Captured by GPS Map Camera

Ghaziabad, Uttar Pradesh, India
Google

Ghaziabad, Uttar Pradesh, India
Google



It is to brought to notice that the Ministry of Housing and Urban Affairs suggests 135 liters per capita per day (lpcd) as the benchmark for urban water supply, including housing societies for an average of 5 people in an apartment. As per the above calculation, the project proponent is believed to be abstracting approximately 582Kl/day illegally.

NODAL OFFICER,
DISTRICT GW MANAGEMENT COUNCIL,
GHAZIABAD.

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद

Annexure A-3

कार्यालय
अधिशासी अभियन्ता,
भूगर्भ जल विभाग, खण्ड—गौतमबुद्धनगर,
ए0ई0—18 अंसल गोल्फ लिंक—2
गौतमबुद्धनगर।

पत्रांकः— /भू0ज0वि0/एक्ट(एन0ओ0सी0)—25 गौतमबुद्धनगर दिनांक 01/04/25

SHRI SURYAKANT SHARMA,
M/S M.R. PROVIEW REALTECH PVT. LTD,
DEVELOPER OF OFFICER'S CITY-2,
RAJNAGAR EXTENSION,
GHAZIABAD - 201017

C.D.O.
Ghaziabad

—:नोटिसः—

उत्तर प्रदेश में भूजल की सुरक्षा, नियंत्रण तथा विनियमन एवं संबन्धित या अनुषंगिक विषयों का उपबंध करने के लिये वर्तमान में उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियमन 2019 प्रदेश में 2 अक्टूबर 2019 से प्रभावी है। अधिनियम के विभिन्न प्रावधानों के सुगम एवं समयबद्ध संचालन हेतु उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) नियमावली 2020 प्रख्यापित की गई। शासन के संज्ञान में आया है कि भूजल दोहन की अन्नापत्ति प्राप्त कियें बिना ही कई उद्योगों/संस्थाओं द्वारा अनाधिकृत रुप से भूगर्भ जल दोहन किया जा रहा है। इस प्रकार जल के अवैध उपयोग एवं भूगर्भ जल के प्रदूषण को रोकने के लियें अधिनियम की धारा—12, 27, 28 एवं 29 में प्रावधान किये गयें है।

उक्त कृत हेतु अधिनियम की धारा—39 के अन्तर्गत भूगर्भ जल का व्यवसाय अथवा अवैध रुप से दोहन अथवा अनाधिकृत रुप से भूजल दोहन करने हेतु दोषी पायें गयें व्यक्ति/समूह/संस्था पर प्रति बोरवेल 2—5 लाख तक का जुर्माना अथवा 6 माह से 1 वर्ष का कारावास अथवा दोनो दंड निर्धारित किये गयें है। द्वितीय अपराध करने पर प्रति बोरवेल जुर्माने की धनराशि का दोगना (10 लाख तक), के साथ दंडित किया जायेगा। अधिनियम के लागू हो जाने के उपरान्त जनपद में इस प्रकार के संज्ञेय अपराध अधिनियम के उद्देश्यों को बाधित करते है। अतः जनपद गाजियाबाद के अन्तर्गत समस्त भूजल उपभोक्ताओं को उक्त अधिनियम में किये गयें प्रावधानो के अनुसार पंजीकरण/अन्नापत्ति निर्गत कराना तथा ड्रिलिंग एजेंसियों का पंजीकरण कराया जाना अनिवार्य है जिसके नोटिस के 30 कार्य दिवसों के अंदर अनुपालन ना हो पाने की दशा में अधिनियम के प्रावधानो के अन्तगर्त दंड की कार्यवाही प्रस्तावित की जायेगी। अधिनियम के अन्तर्गत उपभोक्ताओं के पंजीकरण करने, भूजल निकास हेतु अन्नापत्ति निर्गत करने इत्यादि की पारदर्शी व्यवस्था हेतु ऑनलाइन वेब पोर्टल **upgwdonline.in** विकसित किया गया है।

अतः आपके विरुद्ध प्राप्त शिकायत के कम में अवगत कराया गया है कि आपके द्वारा सबमर्सिबल के माध्यम से अवैध रुप से भूजल दोहन किया जा रहा है। यदि फर्म को भूजल निर्ष्कषण अथवा सबमर्सिबल स्थापना की अनुमति प्राप्त है तो संबन्धित अभिलेखों को 15 कार्य दिवस के अन्दर कार्यालय की ई मेल आई डी — gwdnodalgzb@gmail.com पर प्रेषित करें, अन्यथा इस विभाग से अन्नापत्ति प्रमाण पत्र हेतु आवेदन 30 कार्य दिवस के अन्दर **upgwdonline.in** या निवेश मित्र पोर्टल के माध्यम से प्राप्त करने हेतु आवेदन कर लें। अन्यथा की स्थिति में आपके बोरवेल को सील करते हुए उ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम—2019 के अध्याय—08 की धारा 39(1—ख) मे निहित अधिकारों का प्रयोग करते हुये दो लाख रूपये (रू0 2,00,000/—) जुर्माने की राशि अधिरोपित की जायेगी।

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

पत्रांकः— 704/भू0ज0वि0 एक्ट/एक्ट(एन0ओ0सी0)—25 गौतमबुद्धनगर/तददिनांक
प्रतिलिपि निम्नलिखित को सादर सूचनार्थ प्रेषित—
1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

Annexure A-4

8(4-25)

F/himanshu/w.w./Y.W/25-26/GNN Pad

गाजियाबाद नगर निगम

प्रेषक,

महाप्रबन्धक(जल)
गाजियाबाद नगर निगम।

सेवा में,

अपर जिलाधिकारी(भू0अ0)/
नोडल एन0जी0टी0,
गाजियाबाद।

पत्रांकः- 88 /एस0टी0-जी0एम0/2025-26 दिनांक 17/04/25

विषयः- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0संख्या-458/2022(एम0 ए0 संख्या-142/2024) Sheshan Tyagi Versus State of Uttar Pradesh & Ors. के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्र संख्या-317/आठ-अ0जि0आ0/नोडल-एन0जी0टी0/गा0बाद दिनांक 15.04.2025 का सादर सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0संख्या-458/2022(एम0 ए0 संख्या-142/2024) Sheshan Tyagi Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 07.03.2025 में विभागीय तथ्यात्मक आख्या यथाशीघ्र उपलब्ध कराने की अपेक्षा की गयी है, जिससे समेकित आख्या तैयार कर जिलाधिकारी महोदय की ओर से रिस्पान्स मा0 अधिकरण के समक्ष ससमय दाखिल किया जा सके।

उक्त के क्रम में वांछित विभागीय तथ्यात्मक आख्या पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय

महाप्रबन्धक(जल)
गाजियाबाद नगर निगम

पत्रांक व दिनांक तदैव:-
प्रतिलिपिः- जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2- नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
3- पत्रावली।

महाप्रबन्धक(जल)

Scanned with CamScanner

Scanned with CamScanner

सहायक अभियन्ता(जल)/अधिशासी अभियन्ता(जल)/महाप्रबन्ध(जल) महोदय

कृपया अवगत कराना है कि ई0मेल के माध्यम से दिनांक-22.03.2025 को माननीय हरित अधिकरण, नई दिल्ली के समक्ष विचाराधीन ओ0ए0 संख्या-458/2022 शिशान त्यागी बनाम उ0प्र0 राज्य व अन्य में दाखिल एम0ए0 संख्या-143/2024 का नोटिस प्राप्त हुआ है। जिसका सम्बन्ध मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0लि0 राजनगर एक्सटेंशन गाजियाबाद स्थित ग्रुप हाउसिंग प्रोजेक्ट द्वारा आपने डोमैस्टिक सीवर को बिना शोधित किये हुये सीधे बरसाती नाले में डाले जाने के सम्बन्ध में योजित की गयी है। जिसमें नगर निगम गाजियाबाद को उत्तरदाता संख्या-02 पर पक्षदार बनाते हुये नोटिस जारी किया गया है। उक्त के सम्बन्ध में आज दिनांक-16.04.2025 को मेरे द्वारा स्थलीय निरीक्षण किया गया जिसमें पाया कि:-

1. M/S M R Proview Realtech Pvt Ltd.- Dovelper of officer's City 2 Raj Nagar Extension Ghaziabad की सीवर लाईन संयोजन दिनांक-30.03.2019 को जी0डी0ए0 के द्वारा कराया गया था जिसकी आवंटी की प्रति/रशीद संलग्न है जो आज दिनांक-16.04.2025 को निरीक्षण के समय सोसायटी द्वारा अभिलेख उपलब्ध कराये गये।
2. M/S M R Proview Realtech Pvt Ltd.- Dovelper of officer's City 2 Raj Nagar Extension Ghaziabad में जलापूर्ति के लिये इनके निजी 02 सवर्मसिवल नलकूप लगे है। जिसकी एन0ओ0सी0 इनके पास नहीं है। जिसकी जानकारी सोसायटी मे जाकर प्राप्त हुई।
3. उक्त ग्रुप हाउसिंग प्रोजेक्ट गाजियाबाद विकास प्राधिकरण के अन्तर्गत आता है जो नगर निगम गाजियाबाद को हस्तगत नही है। उक्त प्रकरण में आवश्यक कार्यवाही गाजियाबाद विकास प्राधिकरण से आपेक्षित है।

आख्या सादर प्रेपित है।

16.04.25
अवर अभियन्ता(जल)
सिटी जोन-द्वितीय

AE
16.04.2025

16.04.25

Scanned with CamScanner

Scanned with CamScanner

Annexure A-5

कार्यालय अपर जिला मजिस्ट्रेट (भू0अ0) गाजियाबाद।
OFFICE OF THE ADDITINAL DISTRICT MAGISTRATE GHAZIABAD

पत्रांकः—344/आठ—अ0जि0आ0/नोडल—एन0जी0टी0/गा0बाद/2025दिनांकः— 23 —04—2025

सचिव,
गाजियाबाद विकास प्राधिकरण,
गाजियाबाद।

विषयः—मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 458/2022 (एम0ए0 संख्या 142/2024) Sheshan Tyagi Versus State of Uttar Pradesh & Others के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में महाप्रबंकध (जल), गाजियाबाद नगर निगम के आख्या कार्यालय पत्र संख्याः—88/एस0टी0—जी0एम0/2025—26 दिनांक 17.04.2025, का संदर्भ ग्रहण करने का कष्ट करें, जिसमें उल्लिखित किया गया है कि ई०मेल के माध्यम से दिनांक 22.03.2025 को माननीय हरित अधिकरण, नई दिल्ली के समक्ष विचाराधीन ओ०ए० संख्या—458/2022 शिशान त्यागी बनाम उ०प्र० राज्य व अन्य में दाखिल एम0ए0 संख्या 143/2024 का नोटिस प्राप्त हुआ है जिसका सम्बन्ध मैसर्स एम०आर० प्रोव्यू रिपलटेक प्रा०लि० राजनगर एक्सटेशन गाजियाबाद स्थित ग्रुप हाउसिंग प्रोजेक्ट द्वारा आपने डोमेस्टिक सीवर को बिना शोधित किये हुये सीधे बरसाती नाले में डाले जाने के सम्बन्ध में योजित की गयी है जिसमें नगर निगम गाजियाबाद को उत्तरदाता संख्या—02 पर पक्षकार बनाते हुये नोटिस जारी किया गया है जिसके सम्बन्ध में दिनांक—16.04.2025 को स्थलीय निरीक्षण किया गया जिसमें पाया किः—

1— M/S M R Proview Realtech Pvt Ltd-& Dovelper of officer's City 2 Raj Nagar Extension Ghaziabad की सीवर लाईन संयोजन दिनांक 30.03.2019 को जी०डी०ए० के द्वारा कराया गया था जिसकी आवंटी की प्रति/रशीद संलग्न है जो आज दिनांक—16.04.2025 को निरीक्षण के समय सोसायटी द्वारा अभिलेख उपलब्ध कराये गये।

2— M/S M R Proview Realtech Pvt- Ltd-& Dovelper of officer's City 2 Raj Nagar Extension Ghaziabad में जलापूर्ति के लिये इनके निजी 02 सवर्मसिबल नलकूप लगे है जिसको एन०ओ०सी० इनके पास नहीं है जिसकी जानकारी सोसायटी मे जाकर प्राप्त हुई।

3— उक्त ग्रुप हाउसिंग प्रोजेक्ट गाजियाबाद विकास प्राधिकरण के अन्तर्गत आता है जो नगर निगम गाजियाबाद को हस्तगत नहीं है। उक्त प्रकरण में आवश्यक कार्यवाही गाजियाबाद विकास प्राधिकरण से आपेक्षित है।

अतएव महाप्रबंकध (जल), गाजियाबाद नगर निगम की उपरोक्त आख्या पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया उपरोक्तानुसार प्रकरण की जॉच कराकर अपनी स्पष्ट आख्या उपलब्ध कराने का कष्ट करें।

संलग्नकः—यथोपरि।

23.04.25

(विवेक कुमार मिश्र)
अपर जिलाधिकारी (भू0अ0)/
नोडल (एन0जी0टी0),
गाजियाबाद।

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : ___/ ___/एम–439/2025 दिनांक 21/04/2025

N-1185

Adm/F/CM
उक्त संबंधित अधि0

सेवा में,
जिलाधिकारी महोदय,
गाजियाबाद।

विषयः **मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0 (आफिसर सिटी–2), खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0, ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियाबाद के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति को भू–राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त परियोजना के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या एच–24908/सी–1/सा0–1054/प0क्ष0/2025 दिनांक 28.02.2025 द्वारा रू0 65,70,000/–की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। उक्त के अनुपालन मे परियोजन द्वारा रू0 65,70,000/–की पर्यावरणीय क्षतिपूर्ति को जमा नही किया गया है।

अतः आपसे अनुरोध है कि मैसर्स एम0आर0 प्रोव्यू रियलटेक प्रा0 लि0 (आफिसर सिटी–2), खसरा संख्या 1048मि0, 1049मि0, 1059मि0, 1060मि0, 984, 985 व 986मि0, ग्राम नूरनगर, राजनगर एक्सटेंशन, गाजियावाद के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या एच–24908/सी–1/सा0–1054/प0क्ष0/2025 दिनांक 28.02.2025 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 65,70,000/– को भू–राजस्व की भाँति वसूली हेतु आर0सी0 जारी किये जाने के सम्बन्ध मे सम्बन्धित अधिकारी को निर्देशित करने की कृपा करें।

संलग्नकःउपरोक्तानुसार।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सादर सूचनार्थ प्रेषित।
1- मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2- मुख्य विधि अधिकारी (प्रभारी), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी